

No.18

MA-1402/2004, OA-2486/2003

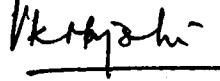
06.08.2004

(6)

Present : Sh. M.M. Sudan, Standing counsel for applicants in MA/respondents in OA.
None on behalf of applicants in OA despite notice.

Shri Sudan, learned counsel stated that while respondents had issued orders dated 9.7.2004 in compliance of directions of this Court placing the applicants in the grade and in the pay scales as directed w.e.f. 1.1.1986 and that action in regard to arrears is in progress. As such, learned counsel has sought by virtue of the present MA-1402/2004 a period of two months for full compliance of the order of this Court dated 16.3.2004 with effect from today. Allowed. Accordingly, MA is disposed of.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)

/vv/